

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
STARRED QUESTION NO. 416
TO BE ANSWERED ON 23.03.2018

NATIONAL COMMISSION FOR PROTECTION OF CHILD RIGHTS

416. SHRIMATI SUPRIYA SULE:
DR. HEENA VIJAYKUMAR GAVIT:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the National Commission for Protection of Child Rights (NCPCR) is functioning in the country;
- (b) if so, the number and nature of complaints made/received and cases taken up by the Commission along with the cases resolved during the last three years and the current year;
- (c) whether many cases are still pending with the Commission and if so, the details thereof and the reasons therefor along with the action taken in this regard;
- (d) whether nodal officials have been appointed in the States/UTs to protect/prevent children from abuse, if so, the details thereof along with the extent to which such officials have succeeded in safeguarding children from abuse; and
- (e) whether the Commission has been successful in catering to the needs and rights of the children and if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

- (a) to (e) A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (e) OF REPLY TO LOK SABHA STARRED QUESTION NO.*416 FOR 23.03.2018 REGARDING “NATIONAL COMMISSION FOR PROTECTION OF CHILD RIGHTS” BY SHRIMATI SUPRIYA SULE AND DR. HEENA VIJAYKUMAR GAVIT:

- (a) : The National Commission for Protection of Child Rights (NCPCR) was setup in March, 2007 under the Commissions for Protection of Child Rights (CPCR) Act, 2005.
- (b) & (c): After taking over the charge, the present Commission found more than 3000 complaints pending. A special drive was launched on 15th December, 2015 for review of all old pending complaints and register fresh complaints for their effective redressal. Out of 3187 old complaints pending on 15th December, 2015 and fresh 3892 complaints received during the period 15th December, 2015 to 31st December, 2017 (total 7079), 5432 complaints have been disposed off after careful examination till 31.12.2017. Further, POCSO e-box was launched in August, 2016 as an additional facility for online lodging of complaints relating to child sexual abuse. Since its inception, 1516 hits have been made on this facility till 16.03.2018. These cases have been processed as POCSO grievances for appropriate action.
- (d) : NCPCR is mandated to monitor the implementation of Juvenile Justice(Care and Protection of Children) Act, 2015 and Protection of Children from Sexual Offences (POCSO) Act, 2012. NCPCR had requested all States/UTs in July /August 2016 to designate senior officers as Nodal Officers to enable NCPCR to achieve this objective and send monthly report to NCPCR.
- (e) : The Commission took various steps to create awareness about provisions of POCSO Act, 2012 and JJ Act, 2015 through electronic and print media, consultations, workshops and training programmes with stakeholders concerned. The Commission also held consultation for effective implementation of RTE Act, 2009.
